## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## O.A.No. 2194/96

Wednesday this the 30thday of October, 1996.

## CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

D.R.Nim, S/e G.R.Nim Retd. Principal, B3/367, Paschim Vihar, New Delhi.

... Applicant

(Applicant in person)

Vs.

 Shri K.K.Bhasin, Director of Education Delhi, Old Sectt. Delhi.
 Respondent

The application having been heard on 30.10.1996 the Tribunal on the same day delivered the following:

## ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant seeks a direction to:

"grant the due relief of grant of Selection Grade since 5.9.71 and the arrears with penal interest..."

When the matter came up, we desired to know whether applicant would want the services of a counsel free of cost. He submitted that a Lawyer's services are not needed as the matter is very simple. Simple indeed, it is. A claim going back by two decades and more cannot be granted at this distance of time. The observation in O.A.1498/95 to the effect that it

contd....

is open to him to agitate other reliefs if so advised in accordance with law cannot revive a cause of action that was long lost.

2. The application is without merit and we dismiss the same. No costs.

Dated the 30th October, 1996.

R.K. AHOOJA A DMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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